

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00099/2020**

Chandigarh, this the 03<sup>rd</sup> February, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Jitender s/o Sh. Bhan Singh, aged 30 years, VPO Biana Khera Tehsil Barwala, Distt. Hisar, Haryana – 125121.

**....Applicant**

(BY: MR. K.B. SHARMA, ADVOCATE)

**Versus**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi -110001.
2. The Divisional Railway Manager, Northern Railway, Ambala Division, Ambala – 133001.
3. Railway Recruitment Cell, Northern Railway, Sardar Inderjit Singh Bhatia Rd. Near Railway Crossing, Block C, Lajpat Nagar I, Lajpat Nagar, New Delhi – 110024.

**... .Respondents****O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. This O.A. has been filed by the applicant seeking issuance of a direction to the respondents to allow him to join on the post of Helper/Mech. C & W.
2. Head.
3. Learned counsel submitted that upon qualifying the computer based test held on 31.10.2018, medical examination conducted on 26.03.2019 and document



verification of the applicant done on 22.05.2019, Respondent No. 2 issued appointment letter dated 26.07.2019 (Annexure A-1) for the post of Helper/Mech C & W. However, he has not been allowed to join, without spelling out any reason therefor. He further submitted that the persons selected along with him have been allowed to join on 09.08.2019 but the applicant has been discriminated against by the respondents. He submitted a representation dated 18.11.2019 (Annexure A-2), followed by a legal notice dated 05.01.2020 (Annexure A-3) requesting Respondent No. 2 to allow him to join his duty in pursuance of appointment letter issued to him, but till date no response has been received. Learned counsel, therefore, suffered a statement that a direction be issued to the respondents to consider and decide the claim of the applicant within a stipulated period.

4. Considering the limited prayer made on behalf of the applicant, I deem it appropriate and dispose of the O.A, in limine, with a direction to the Competent Authority, to whom the representation/legal notice has been addressed by the applicant, to consider and decide the same, in accordance with law, by passing a reasoned and speaking order expeditiously, not later than three weeks, in any way, from the date of receipt of a copy of this



order. A copy of such order be duly communicated to the applicant.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(Sanjeev Kaushik)  
Member (J)**

Place: Chandigarh  
Dated: 03.02.2020

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